

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV – Special Bench

11. **CONT.A./15/2024 in C.P.(IB)/923(MB)/2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.04.2024**

NAME OF THE PARTIES: Axis Bank Limited
Vs.
Talwalkars Healthclubs Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Prakshal Jain a/w Pushkar Deo i/b Trilegal, Ld. Counsel for the Applicant/Liquidator present.
2. Registry is directed to issue Court Notice to the Respondent and place on record the copy of the Notice along with tracking report on the next date of hearing. Counsel for the Applicant is also directed to take out personal notice and serve it upon the Respondent and file service affidavit before the next date of hearing.
3. List this matter on **13.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)